

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

02.02.2012

OA No. 71/2012

Ms. Kavita Bhati, Counsel for applicant.

The present OA is filed against the action of the respondents whereby they have not acted upon the application of the applicant for allotment of Type V Quarter. Further they have allotted the quarter to the certain unauthorized persons and have also issued the Type V quarter to Shri A.K. Gupta, SE, CE JZ, Jaipur vide order dated 24.01.2012 (Annexure A/1). In this regard, the applicant has also made a legal notice dated 11.01.2012, which is still pending consideration.

Having heard the submission made by the learned counsel for the applicant and on perusal of the documents on record, I deem it proper to direct the respondents to decide the legal notice dated 11.01.2012 by passing a reasoned & speaking order within a period of one month from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

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